

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.108
C.P.(IB)/49(AHM)2022

Proceedings under Section 10 IBC

IN THE MATTER OF:

Vbsoft (India) Ltd

.....Applicant

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Rashesh Sanjanwala, Senior Advocate a. w. Mr.
Mauleen Marfatia, Advocate
For the Respondent :

ORDER

C.P.(IB)/49(AHM)2022

Learned Senior Counsel on instruction from learned counsel on record for the applicant wishes to withdraw this application with liberty to file a fresh one with better particulars.

In view of the above, **C.P.(IB)/49(AHM)2022** is dismissed as withdrawn with liberty above.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)